

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:89

ANSWERED ON:02.12.2003

SWARNJAYANTI GRAM SWAROZGAR YOJANA

CHINTAMAN NAVSHA WANAGA;GUNIPATI RAMAIAH;RAGHUVANSH PRASAD SINGH;SRINIVASULU KALAVA

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether only 4.59 per cent of the total below poverty line families were covered during 1999-2002 under SGSY;
- (b) if so, the reasons therefor;
- (c) the details of the States which are lagging behind in implementation of the scheme;
- (d) the time by which all the below poverty line people are likely to covered under the scheme;
- (e) the details of the States where the funding pattern in the ratio 75:25 by the Centre and the State has not been followed under the scheme;
- (f) whether in several States the three member team has not been constituted, as envisaged to identify the swarozgaris under the scheme;
- (g) if so, the details thereof and the reasons therefor;
- (h) whether the funds either were diverted/misutilised or unspent under the SGSY in several States;
- (i) whether the Government have received complaints in this regard;
- (j) if so, the details thereof, State-wise;
- (k) the action taken or proposed to be taken by the Government against the erring states; and
- (l) the steps taken by the Government to monitor the scheme?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL)

(a) & (b) Coverage of Below Poverty Line families during initial years of implementation of Swarnjayanti Gram Swarozgar Yojana(SGSY) was slow and it was expected as it is a process oriented scheme and has adopted a new concept of group approach.. Much of the time during first and second year of implementation of the scheme was utilized for training and sensitization of development functionaries and banks officials, constitution of committees at various levels, identification of key activities, preparation of project reports, social mobilization for formation of Self Help Groups and training of SHGs etc.Further, Groups formed under the scheme become eligible for financial assistance for taking up economic activities only after one year of formation. Now people have started to accept the concept of group approach which is clearly reflected from the figures of % of SHG swarozgaris assisted. Percentage of SHG swarozgaris assisted swarozgaris has increased from 37.25% (in 1999-2000) to 50.16% (in 2002-2003).

(c) There was significant shortfall in term of expenditure in relation to the funds available in the States of Bihar, Jharkhand, Uttar Pradesh and West Bengal.

(d) Under the SGSY the target oriented approach has been given up so as to have qualitative improvement in the implementation of the programme. Therefore no time frame is fixed to bring all the below poverty line people above the poverty line in the modified guidelines of the scheme.

(e) Some North Eastern States like Assam and Manipur could not be able to release their state matching share.

(f&g) As per C&AG Report No.3 of 2003three member team consisting of Block Development Officer or his representative, a Banker and Pradhan of the Panchayat was not constituted, as envisaged in the guidelines, in States and UTs of Andhra Pradesh and Dadra & Nagar Haveli, Himachal Pradesh,J&K and Karnataka. The responsibility of following the guidelines including that for constituting the team lies with State Governments which is being insisted upon them from time to time.

(h,i ,j&k) Some instances of diversion/misutilisation of SGSY funds amounting to Rs.58.39 crore in the States of Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chattisgarh, Dadra & Nagar Haveli, Daman & Diu, Goa, Gujarat, Jammu & Kashmir, Karnataka

Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Pondicherry, Tamil Nadu and West Bengal have been reported during the period of 1999-2002 in the Report No.3 of 2003 of Comptroller & Auditor General. Observations of C & AG have been sent to the state governments & UTs for necessary action.

(l) In order to achieve the fruitful results of the programme and effective and efficient implementation of the SGSY, various committees from Central Level down to Block Level have been constituted. These Committees include representatives of public (Members of Parliament/ Members of Legislative Assembly/Panchayati Raj Institution's representatives), Bankers, Rural Development Officials, Non Governmental Organisations, representatives of line Departments etc.

These committees are as under:

- i) Block level SGSY Committee.
- ii) District level SGSY Committee.
- iii) State level SGSY Committee.
- iv) Central level SGSY Committee.
- v) Vigilance and Monitoring Committees at State/District level.

In addition to the above, the Ministry is monitored physical progress through monthly progress report (MPR) to be furnished by the DRDAs. Performance is also monitored by way of visits by the Senior Officers to the States allotted to them under the Area Officer Scheme.